

Central Administrative Tribunal
Principal Bench

(1)

R.A. No. 101 of 2002
M.A. No. 873 of 2002
in
O.A. No. 495 of 2001

New Delhi, dated this the 3rd May, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Govt. of N.C.T.D. & Others .. Review Applicants

Versus

Shri. K.S. Malhotra .. Review Respondent

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The grounds contained therein do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. Furthermore the contents of circular dated 9.4.2002 cannot be made a ground to review an order Passed on 4.9.2001 when that circular itself was not in existence.

3. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Adige

(S.R. Adige)
Vice Chairman (A)

/ug/